

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.178 of 1996
(O.A.534 of 1996)

Date of Order : 2.12.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

VIJAY SHANKAR

Vs.

UNION OF INDIA & ORS.

Dr.D.C. Bhattacharjee is present for the applicant and Mrs.Kanika Banerjee for the respondents.

2. After the applicant had filed the O.A., a penalty was imposed on him in a DA proceeding, removing him from service and consequently the subsistence allowance which he was getting has since been stopped. In such circumstances, the instant M.A. has been filed with a prayer for a direction upon the respondents to restrain from taking any punitive action and to start the subsistence allowance.
3. Since the removal order has already become effective, there is no question of giving a direction of the nature prayed or any direction to continue payment of subsistence allowance.
4. The M.A. is accordingly disposed of.
5. A supplementary application is filed this day by the applicant and copy thereof has been served upon the 1d.counsel for the respondents bringing on record certain subsequent developments. Reply to the supplementary may be filed by 11.2.1997, when the O.A. will be listed for hearing regarding admission.
5. A plain copy of this order be handed to 1d.counsel for both sides.

M.S.M.
Administrative Member

A.K.C.
Vice-Chairman